

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
IA-409/2021 & IA-454/2021
in
IB- 1443 /ND/2019

IN THE MATTER OF:

Elite Steels (P) Ltd

Vs.

Growthways Trading (P) Ltd

....FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC, 2016

Order delivered on 11.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the RD :

For the Intervener :

ORDER

IA-409/2021 & IA-454/2021 :

The Status reports are taken on record subject to just exceptions.

The I.As stand **closed**.

- sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
IA-2089/2020 in
IB- 1443/ND/2019

IN THE MATTER OF:

Elite Steels (P) Ltd

....FINANCIAL CREDITOR

Vs.

Growthways Trading (P) Ltd

...RESPONDENT

SECTION

U/s 7 IBC, 2016

Order delivered on 11.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the RD

**: Adv. Mr. Deepak Anand and Adv. Mr. Vipul Agrawal on behalf of
Income Tax Department**

For the Intervener

**: Adv Mr. Mohit Nandwani for suspended Board along with Mr.
Sandeep Mehta and Mr. Vikrant Rawal**

ORDER

IA-2089/2020 :

Counsel for the Resolution Professional is present. Counsel for the suspended board of directors is present. A joint affidavit has been filed on behalf of the suspended board of directors, a copy of which is given to the opposite side. The Counsel for the Resolution Professional is directed to ensure the presence of the RP for the purpose of verification of the documents, which he has received.

List the matter on 16.2.2021.

- sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit